

CENTRAL ADMINISTRATIVE TRIBUNAL  
Principal Bench

C.P. No. 7 of 1998  
in  
O.A. No. 826 of 1992  
New Delhi, dated the 14<sup>th</sup> JANUARY 1998

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)  
HON'BLE Mrs. LAKSHMI SWAMINATHAN, MEMBER (J)

1. S. Rajinder Singh,  
S/o Shri S. Buta Singh,  
R/o House No.33, Old Kardampuri,  
P.O. Gokul Puri, Shahdara,  
Delhi-110094.
2. Kanwar Singh,  
S/o Shri Satir Ram,  
R/o House No. 261,  
Vill. & P.O. Alipur,  
Delhi-110036.
3. Surendera Kumar,  
S/o Shri Naval Singh,  
Vill. & P.O.  
Nangal Thakran. .... PETITIONERS

(By Advocate: Shri R.R. Rai)

VERSUS

1. Shri P.V. Jayakrishnan,  
Chief Secretary,  
Govt. of NCT, Delhi,  
5, Sham Nath Marg,  
Delhi-110054.
2. Shri A.K. Gupta,  
Chief Engineer,  
Flood & Irrg. Dept.,  
4th Floor, ISBT,  
Kashmiri Gate,  
Delhi. .... RESPONDENTS

ORDER

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

This C.P. has been filed by Shri S.Rajinder Singh and 2 others who were among the 28 applicants in O.A. No. 826/92 alleging that despite the Tribunal in its judgment dated 9.4.97 (Annexure A-1) in that O.A. noticing respondents contended that the cases

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for regularisation of those applicants were in progress, and orders would be passed regarding their regularisation in service in accordance with their seniority in due course, applicants had not yet been regularised.

2. In the aforesaid judgment the Tribunal had noted that meanwhile respondents had granted temporary status to those applicants w.e.f. 1.6.89 and they were being paid basic pay, HRA, CCA, DA, IR and other allowances as payable to regularly appointed persons working in the Irrg. & Flood Control Dept. of Delhi Administration in accordance with the Hon'ble Supreme Court's order dated 31.10.88. The O.A. had been dismissed as having become infructuous.

3. The impugned judgment dated 9.4.97 does not contain any direction in respect of which applicants can allege contumacious disobedience or non-implementation.

4. In this C.P. it has also been contended that by not regularising the applicants, respondents have committed contempt of the Hon'ble Supreme Court's order dated 31.10.88 in W.P. No. 258/88 (Ann. A-2). This Tribunal is not the appropriate forum to press allegations of contempt in regard to the Hon'ble Supreme Court's orders.

5. The C.P. is dismissed in limine.

  
(Mrs. LAKSHMI SWAMINATHAN) (S.R. ADIGE)  
Member (J) Vice Chairman (A)

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